

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 133 of 2013

Dated : 6th January, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

The Tata Power Co. Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission ... Respondent(s)

**Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Gaurav Dudeja**

**Counsel for the Respondent (s): Mr. Raunak Jain for
Mr. Buddy A. Ranganadhan for R-1**

ORDER

We have heard the learned counsel for the Appellant. According to the learned counsel for the Appellant three issues raised in this Appeal are covered by the Judgment Nos. 104 of 2012 and 158 of 2012 and batch.

For reply submissions, post the matter on **23.01.2014**. In the mean time, reply be filed on or before 22.01.2014 after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vt